

**RESERVE BANK OF INDIA**

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September 17, 2005

Reserve Bank Cancels Certificate of Registration of Hallmark Leasing & Finance Limited, Chennai

The Reserve Bank of India, has on September 12, 2005 cancelled the certificate of registration granted to Hallmark Leasing & Finance Limited, having its registered office at No.36, Halls Road, Egmore, Chennai-600008 for carrying on the business of a non-banking financial institution.

Following cancellation of registration certificate, Hallmark Leasing & Finance Limited cannot transact the business of a non-banking financial institution.

Under powers conferred by Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of non-banking financial company. The business of a non-banking financial institutions is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

P.V.Sadanandan
Manager

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